Dear Sir/Madam ,

This is with reference to the comments invited by the Hon?ble Commission on Connectivity and General Network Access to the inter-State Transmission System (Fourth Amendment) Regulations, 2025.

In this regard, we Torrent Power Limited take this opportunity to express our gratitude for giving us an opportunity to submit our comments/ suggestions on the subject matter.

We earnestly request you to give due consideration to our comments/ suggestions attached herewith while finalizing the said notification.

Regards

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Comments Torrent Power Limited_CE....pdf 297.5 KB

Torrent Power Limited - Comments/ Suggestions on Draft Connectivity and General Network Access to the inter-State Transmission System Fourth Amendment Regulations, 2025.

Sl. No.	Description	Suggestion	Rationale
	(ak-i) "Solar hours" means the time blocks of the	(ak-i) "Solar hours" means the time blocks of the day	In this regard we would like to submit that
	day as declared by NLDC on each Saturday for the	as declared by NLDC on each Saturday for the	the solar & non solar hours are very
	subsequent week starting from Monday to Sunday	subsequent week starting from Monday to Sunday	crucial components for developers for
	every week for each State based on anticipated	every week for each State based on anticipated	calculating the project IRR and any
	solar insolation;	solar insolation & considering inputs from	changes in that may cause severe loss to
		developers. NLDC should develop a procedure	the existing entities. Considering this we
		for compensation against financial loss due to	would like to humbly submit that Hon'ble
		deviation in actual Solar hours and declared	Commission may consider modifying this
		Solar hours by NLDC itself.	clause as the Solar & Non-Solar hours will
			be declared by NLDC on prior
			consultation with developers and also
			direct NLDC to develop a procedure for
			compensation against financial loss due to deviation in actual Solar hours and
			declared Solar hours.
1.	5.2 a (c) In case additional capacity for which	5.2 a (c) In case additional capacity for which	In this regard we would like to submit that
	approval is sought under Regulation 5.2 of these	approval is sought under Regulation 5.2 of these	SCOD of the additional capacity shall be
	regulations is REGS (with or without ESS) or ESS	regulations is REGS (with or without ESS) or ESS	aligned with the SCOD mentioned in the
	(except PSP), the scheduled date of commercial	(except PSP), the scheduled date of commercial	PPA/LOA of the grantee i.e. 24 months or
	operation for such additional capacity shall not be	operation for such additional capacity shall not be	so and as extended or delayed
	later than 18 months from date of approval by the	later than 18 months from date of approval by the	commissioning due to Force Majeure
	Nodal Agency;	Nodal Agency; be as per the PPA/LOA of that	events.
		additional capacity.	
2.	5.11 (b) The In principle or final grant of	5.11 (b) The In principle or final grant of Connectivity	We would like to humbly request Hon'ble
	Connectivity intimated to an REGS (with or without	intimated to an REGS (with or without ESS) based on	commission that the period of 3 months is
	ESS) based on solar source or an RHGS with a	solar source or an RHGS with a combination of solar	very short duration for taking the crucial
	combination of solar source with another source	source with another source including ESS (including	decisions like viability of additional
	including ESS (including cases where GNA is	cases where GNA is effective) shall be converted as	capacity and other related activities.
	effective) shall be converted as an entity with	an entity with restricted access (corresponding to	Considering this we request that existing

	restricted access (corresponding to non-solar capacity during non-solar hours) within a period	non-solar capacity during non-solar hours) within a period of one week after the expiry of three	holders should be given the time at least six months before this conversion.
	of one week after the expiry of three months	months six months from date of effectiveness of	
	from date of effectiveness of this Regulation:	this Regulation:	
3.	(6) Any changes in shareholding pattern of the Connectivity grantee upto CoD of the project shall be subject to the following:	 (6) Any changes in shareholding pattern of the Connectivity grantee upto CoD + 1 year of the project shall be subject to the following: 	In order to safeguard the interest of the serious committed, and sincere applicants it is requested that Hon'ble Commission may consider the suggested
	(a) The promoters of the Connectivity grantee shall not cede control (where control shall mean the ownership, directly or indirectly, of more than 50% of the voting shares of such Company or right to appoint majority Directors) of the Company.	(a) The promoters of the Connectivity grantee shall not cede control (where control shall mean the ownership, directly or indirectly, of more than 50% of the voting shares of such Company or right to appoint majority Directors) of the Company.	modification in this clause.
	(b) In case the Connectivity grantee has multiple promoters (but none of the shareholders have more than 50% of voting rights and paid-up share capital), the shareholding pattern shall be maintained and cannot be changed upto COD of the project.	(b) In case the Connectivity grantee has multiple promoters (but none of the shareholders have more than 50% of voting rights and paid-up share capital), the shareholding pattern shall be maintained and cannot be changed upto COD of the project.	
	(c) Any change in shareholding pattern other than covered in sub-clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed for information of commission within 45 days of such approval. Nodal Agency may allow such application considering the practical requirement for change in shareholding.	(c) Any change in shareholding pattern other than covered in sub-clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed for information of commission within 45 days of such approval. Nodal Agency may allow such application considering the practical requirement for change in shareholding.	
	(d) In case any change in control or shareholding pattern of the Connectivity grantee is carried out in contravention to sub-clauses (a) to (c) of this Clause, the Connectivity shall be revoked, Bank Guarantee submitted under subclause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be	(d) In case any change in control or shareholding pattern of the Connectivity grantee is carried out in contravention to sub-clauses (a) to (c) of this Clause, the Connectivity shall be revoked, Bank Guarantee submitted under subclause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn- BG1, Conn-BG2 and ConnBG3 shall be treated in	

	encashed, and Conn-BG1, Conn-BG2 and ConnBG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable."	terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable."	
4.	 5.8 "(d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the Park prior to grant of final connectivity." And 24.6 "(d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and generating station(s) within the Power park fails to achieve COD on or before, " 	Should be deleted	Similar to a Renewable energy implementing agency which acts as a facilitator between renewable energy generators and distribution companies, a Renewable Power Park developer is also responsible for developing a designated area focused on developing amenities required for renewable energy generation projects, providing developers with facilities like infrastructure, and streamlined approvals to facilitate the rapid deployment of clean energy technologies. However, if such restrictions are applied it will severely discourage the RE park developers. Therefore, we humbly request Hon'ble commission to kindly consider deletion of the proposed clause.
5.	Annexure-IV.5. Entities with restricted Access to whom Connectivity has been granted for the same ISTS transmission capacity, either through a separate dedicated transmission system or through sharing of the dedicated transmission system, shall make one of the entities from them a 'Lead generator' in terms of Regulation 2.1 (y)(ii) of these regulations or may appoint a QCA in terms of the Clause (11)(a) of Regulation 45 of the Grid Code, on their behalf to coordinate and facilitate scheduling under the provisions of the Grid Code; Provided that if such Applicants appoint a lead generator or QCA, scheduling of the power of an entity covered under Regulation 5.11(a) of these	Annexure-IV.5. Entities with restricted Access to whom Connectivity has been granted for the same ISTS transmission capacity, either through a separate dedicated transmission system or through sharing of the dedicated transmission system, shall make one of the entities from them a 'Lead generator' in terms of Regulation 2.1 (y)(ii) of these regulations or may appoint a QCA in terms of the Clause (11)(a) of Regulation 45 of the Grid Code, on their behalf to coordinate and facilitate scheduling under the provisions of the Grid Code; Provided that if such Applicants appoint a lead generator or QCA, scheduling of the power of an entity covered under Regulation 5.11(a) of these	The regulation remains silent about the methodology of schedule of power scheduling of the power of an entity covered under Regulation 5.11(a) during the Solar hours it may lead to disputes in real time. Therefore, we humbly request Hon'ble commission to kindly direct the scheduling authority to formulate the procedure.

regulations may be permitted during solar hours by	regulations may be permitted during solar hours by	
such lead generator or QCA;	such lead generator or QCA; NLDC should	
	formulate procedure for scheduling of power during	
	Solar hours of an entity covered under regulation	
	5.11(a) of these regulations.	